

"In the present case Prof. Madhu Dandavate had neither quoted from reports sought to be laid on the Table by him nor any question of privilege is involved. There was also no demand for the reports being laid on the Table."

It is not correct.

SHRI AMAL DATTA : Your statement is contradictory.

MR. SPEAKER : Please sit down. I always say and I have always said on the Floor of the House that I am a human being and if there is any mistake committed I am ready to own it. I am not an omnipotent God.

SHRI INDRAJIT GUPTA (Basirhat) : All these precedents of Mr. Kamath, Prof. Dandavate and so on are cited by you in the background of the Government claiming that this is a matter of public interest. In the public interest they cannot lay it. Have they said in this particular case of Jyotirmoy Bosu that it is not in the public interest to lay the report ?

MR. SPEAKER : You can come and discuss with me in my Chamber. I cannot allow a discussion on my ruling on the Floor of the House. I am open to you any time.

(Interruptions)

SHRI AMAL DATTA : You are protecting them.

MR. SPEAKER : I am saying it openly. Your arguments are always misplaced. I have repeatedly requested you. If there is any mistake, I am ready to correct it. I do not feel any sort of let down in it.

PROF. MADHU DANDAVATE : To put the record straight.....

MR. SPEAKER : No no. Later on please. Not now.

PROF. MADHU DANDAVATE : Is it a fact that it 1981 when in three parts, the reports were submitted by Shri Jyotirmoy Bosu.....

MR. SPEAKER : You may come to my room. I will discuss it with you. I will correct whatever I have said, if there is any wrong.

PROF. MADHU DANDAVATE : Your chamber is not a substitute for this Chamber.

MR. SPEAKER : It is not mine. It is yours.

(Interruptions)*

MR. SPEAKER : Not allowed.

12.17 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY- GENERAL : Sir, I have to report the following message received from the Secretary- General of Rajya Sabha :—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 3rd December, 1985, agreed without any amendment to the Citizenship (Amendment) Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 20th November, 1985."

12.19 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Eighth Report

[English]

SHRI M. THAMBI DURAI (Dharma-puri) : I beg to present the Eighth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

*Not recorded.